IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

(IB)-459/ND/2017

In the matter of:

Aarti Industries Limited

.. PETITIONER

Vs.

Veekay Polycoats Limited

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 20.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

\$ H3

For the Respondent/Corporate Debtor:

ORDER

At the request of the parties, the matter is adjourned to 10.1.2018.

(R. VARADHARAJAŃ) MEMBER (JUDICIAL)

Surjit 20.12.2017